

LOK SABHA

STARRED QUESTION NO. 35

TO BE ANSWERED ON 05.02.2018

CAIRN-ONGC GAS PIPELINE

*** 35. SHRI ARJUN LAL MEENA:**

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

(a) whether the Government has accorded approval/consent to Cairn and the Oil and Natural Gas Corporation Limited (ONGC) consortium project for laying of gas pipeline for export and supply of gas from Rajasthan field to Palanpur in Gujarat;

(b) if so, the details thereof;

(c) whether the Government has accorded the priority for supply of natural gas via GSPL India Gasnet Limited/Gujarat State Petronet Limited to the three smart cities in Rajasthan viz., Jaipur, Ajmer and Udaipur, if so, the details thereof and if not, the reasons for not giving priority to the said project; and

(d) whether there is any proposal for the development of City Gas Distribution projects in smart cities in Rajasthan for distribution of gas produced in the State as well as for other industrial uses and if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA
STARRED QUESTION NO.35 ASKED BY SHRI ARJUN LAL MEENA, MP TO BE
ANSWERED ON FEBRUARY 5, 2018**

(a) & (b): The Government has established Petroleum & Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006, in the year 2007 which is the statutory authority to grant authorization for the development of Gas Pipelines and City Gas Distribution (CGD) network in Geographical Areas (GAs). PNGRB has not authorized Cairn and Oil and Natural Gas Corporation Limited (ONGC) consortium project for laying of gas pipeline for export and supply of gas from Rajasthan Field to Palanpur in Gujarat.

(c) & (d): The allocation and utilization of evacuated gas after the Delivery Point would be governed as per the prevailing policy framework of the Government of India on gas utilization.

The Government of India is committed towards meeting demand of authorized CGD entities for CNG (Transport) and PNG (Domestic) purpose from domestic gas. Government of India has accorded priority to CNG (Transport) and PNG (Domestic) segment of CGD sector in domestic gas supplies, and this segment has been kept under no cut category. Further, vide letter dated 18.8.2017 this Ministry has allowed supply of domestic gas to CGD entities through available mode (including cascade mode) for CNG (Transport) and PNG (Domestic).

PNGRB identifies the GAs for the development of CGD network depending on the natural gas pipeline connectivity/natural gas availability and feasibility for grant of authorization to develop CGD network in the country through a competitive bidding process. Bidding for smart cities will be taken up in future bidding rounds depending on natural gas pipeline connectivity, natural gas availability and techno-commercial viability of city gas distribution in the area.

Petroleum and Natural Gas Regulatory Board (PNGRB) is in the process of identifying Geographical Areas (GAs) for 9th bidding round for development of City Gas Distribution (CGD) networks in the country including the state of Rajasthan.
